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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 242/91 in
C. A. NO. 1867/91

DECIDED ON : 22.1.1992

Arvind Kumar ... Petitioner
Vs.
R. K. Sharma, Superintendent
of Police ... Respondent

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri A. K. Bhardwaj, Counsel for Petitioner
Shri J. C. Madan, Proxey Counsel for Shri
P. P. Khurana, Counsel for Respondent

O R D E R (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

There is no substance in this contempt petition as the complainant has failed to establish violation of the interim order dated 30.8.1991. The direction is that none of the juniors or outsiders should be appointed as casual labourers in preference to the petitioner. The petitioner has not been able to point out the name of a single person who was either his junior or outsider, who has been engaged as a casual labourer after 30.8.1991. Hence the question of contravention of the interim order does not arise. So far as Shri Gyanendra is concerned, learned counsel for the petitioner submitted that he was engaged in

April, 1991 and is continuing. As he was engaged before the interim order came to be made, his continuance as a casual labourer after the interim order cannot be regarded as having the effect of violating the interim order. Hence, the petition is dismissed and the rule is discharged. No costs.

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(P. C. JAIN)
MEMBER (A)

Malimath
(V. S. MALIMATH)
CHAIRMAN

as